

Shri Sivamurthi Swami: May I know whether the Historical Society of the Belgaum District has requested Government to take over this fort?

Shri K. D. Malaviya: No, as I have already said.

Shri Sivamurthi Swami: May I know if the revolt of the people of this area against British supremacy will be included in the History of National Freedom Movement?

Shri K. D. Malaviya: The hon. member is thinking of something else.

Mr. Deputy-Speaker: What is it that he wants?

Shri Sivamurthi Swami: Has the Society requested the Government to record the history of this Fort in the National Freedom History which is to be published by an Expert Committee?

Mr. Deputy-Speaker: How does it arise out of this question?

HOSHIARPUR RAM COLONY CAMP

*1040. **Shri Ram Dass:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the land on which the Hoshiarpur (Punjab) Ram Colony Camp for displaced widows and orphans stands is the property of Government or of the Ram Colony Company, Hoshiarpur;

(b) if this land belongs to the Company, whether Government have any intention to acquire the land for the Camp for the displaced widows and orphans;

(c) if the answer to part (b) above be in the affirmative, whether the whole land of the Company will be acquired or only a part of it;

(d) whether the terms of the acquisition of this land have been settled with the Company, if so, what are the terms;

(e) whether the Government of India have received any proposals from the Punjab Government for the acquisition of this land; and

(f) what these proposals are and at what stage they are?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Out of 24.82 acres of land on which the Home is located, 17.64 acres are the property of the Ram Colony. The remaining land belongs to another private party.

(b) Yes.

(c) Only the land under the Home will be acquired.

(d) The terms have still to be settled.

(e) Yes.

(f) The State Government have recommended acquisition of 24.82 acres of land at a cost of Rs. 1,17,200. While the details remain to be settled, the proposal has been accepted in principle.

PRISON REFORM SCHEME BY DR. RECKLESS

*1041. **Shri N. Sreekantan Nair:** Will the Minister of Home Affairs be pleased to state:

(a) whether Mr. Reckless has submitted to the U.N. O. any scheme for prison reforms in India; and

(b) whether the Government of India intend to enforce the scheme?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Government have received a copy of a preliminary 'restricted' Report submitted by Dr. Reckless to the U.N.O. The final version of the Report is, however, awaited. On its receipt, the matter will be considered in consultation with the State Governments.

Shri N. Sreekantan Nair: May I know, Sir, whether the report emphasises the necessity of overall change in the whole administration of the jails?

Shri Datar: As the contents of the report are restricted only to certain persons, I cannot give the information here.

Shri B. S. Murthy: May I know, Sir, whether the report was submitted by Mr. Reckless to the United Nations; and if so was a copy of it sent to the Government of India?

Shri Datar: The report was prepared for the Government of India, but submitted to the United Nations and from the United Nations we have received a preliminary copy.

Shri N. Sreekantan Nair: May I know whether with or without this Reckless report Government intends to bring in reforms such as abolishing of giving stripings as punishment, etc.?

Shri Datar: This question does not arise out of this question.

Shri N. Sreekantan Nair: Will the Reckless report be circulated among the Members?